

12

CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

OA.No.614 of 2001

New Delhi, this 19th day of March, 2001

HON'BLE SHRI M.P.SINGH, MEMBER(A)

Majeti Shankar Kumar
Upper Division Clerk
S/o Majeti Radha Krishna Murphy
Department of Science and Technology
Ministry of Science and Technology
Technology Bhawan
New Mehrauli Road
New Delhi-110016 ... Applicant

(By:Applicant in person)

versus

1. Union of India
through Secretary
Technology Development Board
Department of Science and Technology
New Mehrauli Road
New Delhi-110016 ... Respondent

ORDER(Oral)

The applicant has filed this OA seeking direction to grant him honorarium to the tune of Rs.4000/-.

2. The brief facts of the case are that the applicant, who is an employee of Ministry of Science and Technology in the rank of Upper Division Clerk, has been posted to Technology Development Board which is a non-participating office for the Central Secretariat Clerical Service. According to him, all the employees of the Ministry of Science and Technology who are posted to Technology Development Board are being paid honorarium. He has, however, been denied honorarium without any explicable reason for thi

MPS

13-

last two years. The applicant also states that he has submitted representations to the respondent on 12.10.2000 and 6.11.2000 and his representations are still pending with the respondent.

3. After hearing the applicant, I find it a fit case to give a direction to the respondent to consider the representations of the applicant dated 12.10.2000 and 6.11.2000. Accordingly, the respondents are directed to treat this application as a representation of the applicant and decide the same by a speaking, reasoned and detailed order within a period of two months from the date of receipt of a copy of this order.

4. Registry is directed to send a copy of this OA along with a copy of this order to the respondents.

5. This OA is disposed of with the above directions. No order as to costs.


(M. P. Singh)
Member(A)

dbc